

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33032/2018

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 126804/2019 - INTERVENTION/IMPLEADMENT)

Date : 18-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Mr. Arjun Harkauli, AOR
 Mr. Prateek G., Adv.
 Mr. Aarzoo Khurana, Adv.

For Respondent(s) Mr. Rohit K. Singh, AOR
 Ms. Anshruta Maheshwari, Adv.

For Applicant(s) Mr. Vikas Mehta, AOR
 Mr. Narinder K. Verma, Adv.
 Mr. Vasanth Bharani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.126804/2019 :

For the reasons stated in the application for impleadment which is not opposed by counsel opposite, I.A. NO.126804/2019 is allowed.

Amended cause title be filed within two weeks from today.

(MAHABIR SINGH)
AR-cum-PS

(ANAND PRAKASH)
BRANCH OFFICER